

(As on 11.02.2022)

**DELHI JUDICIAL SERVICE RULES, 1970**  
**NOTIFICATION**  
**DELHI, THE 27<sup>TH</sup> AUGUST, 1970**

No.F.1(1)/70-JUDICIAL (II): - In exercise of the power conferred by the proviso to Article 309 of the Constitution read with the Government of India, Ministry of Home Affairs's Notification No.1/2/70/DH(S), dated the 29<sup>th</sup> May, 1970 as amended by Notification No.F.1/2/70-DH(S), dated the 25<sup>th</sup> July, 1970 and all other powers enabling him in this behalf, the Lieut. Governor, Delhi, in consultation with the High Court of Delhi is pleased to make the following rules, namely: -

**PART I GENERAL**

1. **SHORT TITLE AND COMMENCEMENT:** - (1) These rules may be called the Delhi Judicial Service Rules and they shall come into force from the date of publication in the Delhi Gazette.
2. **DEFINITIONS:** In these rules, unless the context other wise requires:
  - a) <sup>1</sup>["Administrator" means the Lieutenant Governor of the National Capital Territory of Delhi appointed by the President under article 239 and designated as such under article 239 AA of the Constitution;
  - b) "cadre post" means any post specified in the Schedule, and includes a temporary post carrying the same designation as that of any of the posts specified in the Schedule and the scale of pay of which is identical to that attached to Civil Judge (Junior Division) of the service and any other temporary post declared as cadre post by the Administrator];
  - c) "High Court" means High Court of Delhi;
  - d) "Member of the Service" means a person appointed in a substantive capacity to either grade of the service under the provisions of these rules and includes a person appointed on probation;
  - e) "Service" means the Delhi Judicial Service;
  - f) "Schedule" means the schedule as amended from time to time and appended to these rules;
  - g) "Initial Recruitment" means the first recruitment and appointment made to the service after the commencement of these rules.

**PART II – CONSTITUTION AND STRENGTH**

3. (a) On and from the date of commencement of these Rules there shall be constituted a Civil Service to be known as the Delhi Judicial Service.  
<sup>2</sup>(b) The service shall have two grades, namely (i) Civil Judges (Senior Division); and (ii) Civil Judges (Junior Division);  
(c) The posts in both the Grades shall be Civil Posts Group A Gazetted;

<sup>1</sup> Rule 2 (a) & (b) substituted vide Govt. of NCT of Delhi's Notification No. F.6/15/85-Judl/ Vol.1/Suptlaw/1915-1918 dated 7.10.2008.

<sup>2</sup> Rule 3 (b), (c) & (d) substituted vide Govt. of NCT of Delhi's Notification No. F.6/15/85-Judl/ Vol.1/Suptlaw/1915-1918 dated 7.10.2008.

(d) A person appointed to the Service shall be designated as Civil Judge (Junior Division) or Metropolitan Magistrate or as Civil Judge (Junior Division)-cum-Metropolitan Magistrate in accordance with the duties being discharged by him for the time being.]

- <sup>3</sup>[4. **STRENGTH OF THE SERVICE.** – The authorized strength of the Service and the posts included therein shall be as specified in the Schedule which shall stand automatically amended simultaneously with the creation or abolition of cadre post.
5. <sup>4</sup>[The number of Civil Judges (Senior Division) shall be 25% of the cadre post strength of the Service as specified in the Schedule.]

Provided that no Civil Judge (Junior Division) shall be eligible for appointment as Civil Judge (Senior Division) unless he has completed five years of service:

Provided further that where a person is considered for such appointment, all persons senior to him in Civil Judge (Junior Division) shall also be considered, irrespective of the fact whether or not they fulfill the requirements as to the minimum of five year service.

**EXPLANATION.** – For calculating the period of five years of service for the purpose of this rule with respect to officers appointed to the Service at the time of its initial constitution, the service rendered by them in the cadre to which they belonged at the time of the initial recruitment to the Service which was counted for determining the seniority shall also be counted.]

6. The Administrator may create from time to time as many cadre posts as may be necessary.

#### **PART II – A SELECTION COMMITTEE**

7. For purposes of recruitment to the service there shall be a Selection Committee consisting of the following: -
- (1) Chief Justice or a Judge of the High Court deputed by him.
  - (2) Two Judges of the High Court nominated by the Chief Justice.
  - (3) Chief Secretary, <sup>5</sup>[Government of National Capital Territory of Delhi.]
  - (4) A Secretary of the <sup>6</sup>[Government of National Capital Territory of Delhi] nominated by the Administrator.

<sup>7</sup>[Provided that the quorum for any meeting of the Selection Committee shall be four Members.]

<sup>3</sup> Rule 4 & 5 substituted vide Govt. of NCT of Delhi's Notification No. F.6/15/85-Judl/ Vol.1/Suptlaw/1915-1918 dated 7.10.2008.

<sup>4</sup> First para of Rule 5 i.e. "The number of Civil Judges (Senior Division) shall be 20% of the cadre post strength of the Service as specified in the Schedule." substituted vide Govt. of NCT of Delhi's Notification No. No.F.6/15/85-Judl./Vol.1/Suptlaw/80-85 dated 20.01.2022

<sup>5</sup> The words "Delhi Administration, Delhi" substituted vide Govt. of NCT of Delhi's Notification No. F.6/15/85-Judl/ Vol.1/Suptlaw/1915-1918 dated 7.10.2008.

<sup>6</sup> The words "Delhi Administration" substituted vide Govt. of NCT of Delhi's Notification No. F.6/15/85-Judl/ Vol.1/Suptlaw/1915-1918 dated 7.10.2008.

<sup>7</sup> Proviso added vide Govt. of NCT of Delhi's Notification No. F.6/15/2021-Judl./Suptlaw/358-362 dated 09.02.2022 and corrected vide Govt. of NCT of Delhi's Corrigendum No. F.6/15/2021-Judl./Suptlaw/382-388 dated 11.02.2022

The Registrar <sup>8</sup>[General] of the High Court shall be the ex-officio Secretary of the Committee.

### PART III – INITIAL RECRUITMENT

8. The initial recruitment shall be made by the Administrator upon the recommendation of the Selection Committee.
9. For initial recruitment to the service, the Selection Committee shall recommend to the Administrator suitable persons for appointment to the service from amongst the following:-
  - (a) Subordinate Judges and Law Graduate Judicial Magistrates working in the Union Territory of Delhi on deputation from other states;
  - (b) Members of Civil Judicial cadres of states whose names may be recommended by their respective State Governments for appointment; and
  - (c) Members of the Delhi, Himachal Pradesh and Andaman & Nicobar Islands Civil Service, who are Law Graduates.

The consent of the officer to be recommended and the consent of his parent Government shall be necessary before his appointment to the service.

10. The Selection Committee may in its discretion examine the character rolls and hold such other tests as it may consider necessary.
11. The Selection Committee shall arrange the seniority of the candidates recommended by it in accordance with the length of service rendered by them in the cadre to which they belong at the time of their initial recruitment to the service.

Provided, that the inter-se seniority as already fixed in such cadre shall not be altered.

12. The number of officers to be appointed from the States of Punjab and Haryana shall not, subject to availability, be less than the number of posts borne on the cadre of the said States for the purpose of the Union Territory of Delhi.

### PART IV – RECRUITMENT

<sup>9</sup>[13. Recruitment after the initial recruitment shall be made on the basis of a competitive examination comprising of a Preliminary objective type Examination for selection for the Mains Examination (Written), Mains Examination (Written) and Interview/Viva Voce. The Examination will be held by the High Court in Delhi, preferably once a year, subject to vacancy position. The Administrator shall be kept informed about the dates and place of such examination.]

14. A candidate shall be eligible to appear at the examination, if he is: -
  - a) a citizen of India;

<sup>8</sup> The word "General" added vide Govt. of NCT of Delhi's Notification No. F.6/15/2021-Judl./Suptlaw/358-362 dated 09.02.2022

<sup>9</sup> Rule 13 substituted vide Govt. of NCT of Delhi's Notification No. F.6/15/85-Judl/ Vol.1/Suptlaw/1915-1918 dated 7.10.2008 and further substituted vide Govt. of NCT of Delhi's Notification No. F.6/15/2021-Judl./Suptlaw/358-362 dated 09.02.2022

- <sup>10</sup>(b) a person <sup>11</sup>[practising] as an Advocate in India or a person qualified to be admitted as an Advocate under the Advocates Act, 1961; and]
- c) not more than 32 years of age on the <sup>12</sup>[1<sup>st</sup> day of January of the year in which the applications for appointment are invited.]
15. <sup>13</sup>[The Syllabus for the Examination and the Scheme governing the conduct of the Examination shall be as detailed in the Appendix to these Rules.]
16. After the written test, the High Court shall arrange the names of the candidates in order of merit and these names shall be sent to the Selection Committee.
17. The Selection Committee shall call for viva-voce test only such candidates, who have qualified at the written test as provided in the Appendix.
- <sup>14</sup>[18. (i) The Selection Committee shall prepare a list of candidates in order of merit on the basis of competitive examination held in accordance with the Rules. Such list will be forwarded to the Administrator.
- (ii) The Administrator may in consultation with the High Court, make appointment in substantive, officiating or temporary vacancies from amongst those who stand highest in order of merit.]
- <sup>15</sup>[(iii) All selected candidates shall join the service within a period of one month from the date of issuance of notification of appointment by the competent authority.
- (iv) Upon sufficient justification, the competent authority i.e. the High Court may extend the abovementioned period of one month for joining service on a written application made by the candidate concerned. Such extension, if granted, shall be for a period of two months only. Extension of period of joining beyond this period may be granted by the High Court in rare and exceptional circumstances but in no case shall such further extension be granted for a period of more than six months from the date of issuance of notification of appointment.
- (v) Upon failure of the selected candidate to join service either within one month of the date of notification of appointment or upon expiry of such extended period as may be granted by the High Court, the appointment of the selected candidate shall lapse.
- (vi) The vacancy so created by virtue of clause (v) above may be offered to the next candidate, as per order of merit in the select list unless for reasons to be recorded in writing, it is not so deemed apposite.
- (vii) The Select List prepared for all categories of officials shall be valid till the next Select List is published.

<sup>10</sup> Rule 14(b) substituted vide Govt. of NCT Delhi's Notification No.6/15/85-Judl./Vol.I/1101 dated 17.05.2002.

<sup>11</sup> Word "practicing" substituted vide Govt. of NCT of Delhi's Notification No. F.6/15/2021-Judl./Suptlaw/358-362 dated 09.02.2022.

<sup>12</sup> The words "1<sup>st</sup> day of January following the date of commencement of the examination" substituted vide Govt. of NCT of Delhi's Notification No. F.6/15/2021-Judl./Suptlaw/358-362 dated 09.02.2022.

<sup>13</sup> Rule 15 substituted vide Govt. of NCT of Delhi's Notification No. F.6/15/2021-Judl./Suptlaw/358-362 dated 09.02.2022.

<sup>14</sup> Amended vide Delhi Admn.'s Notification No.F.6/15/85-Judl., dated 23.02.1990.

<sup>15</sup> Sub-Rules (iii) to (viii) to Rule 18 added vide Govt. of NCT of Delhi's Notification No. F.6/15/2021-Judl./Suptlaw/358-362 dated 09.02.2022.

(viii) The Clauses (iii) to (v) of this Rule shall form part of the notification of appointment of the selected candidates.]

19. **DISQUALIFICATIONS:**

1) No person who has more than one wife living shall be eligible for appointment to the Service.

Provided, that the Administrator may, if he is satisfied that there are special grounds for doing so, exempt any person from the operation of this Sub-rule.

2) No woman who is married to any person who has a wife living shall be eligible for appointment to the Service.

Provided, that the Administrator may, if he is satisfied that there are special grounds for doing so, exempt any such woman from the operation of this sub-rule.

**PART V – PROBATION**

20. 1) Persons appointed to the service at the initial recruitment shall stand confirmed with effect from the date of appointment.

2) All other candidates on appointment to the Service shall be on probation for a period of two years.

21. All persons appointed to the Service on probation shall be confirmed at the end of the said period of two years.

Provided, that the Administrator may, on the recommendation of the High Court, extend the period of probation, but, in no case shall the period of probation extend beyond three years in all.

22. The services of person appointed on probation are liable to be terminated without assigning any reason.

23. After successful completion of the period of probation the officer shall be confirmed in the service by the Administrator in consultation with the High Court and the same shall be notified in the Gazette.

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**PART VI – PAY**

<sup>16</sup>[24. The scale of pay of Member of the Service shall be as follows: -

1. Civil Judges (Junior Division)	Rs. 9000-250-10750-300-13150-350-14550/-
2. Civil Judges (Junior Division)	Rs. 10750-300-13150-350-14900/-

I stage ACP Scale  
(on completion of five years service)

3. Civil Judges (Senior Division)	Rs. 12850-300-13150-350-15950-400-17550/-
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II stage ACP Scale for Civil Judges  
(Junior Division)  
(on completion of five years service)

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<sup>16</sup> Rule 24 substituted vide Govt. of NCT of Delhi's Notification No. F.6/15/85-Judl/ Vol.1/Suptlaw/1915-1918 dated 7.10.2008.

**In I stage ACP scale)**

- |    |  |  |
|----|--|--|
| 4. | <b>Civil Judges (Senior Division)</b>  | <b>Rs. 14200-350-15950-400-18350/-</b> |
|    | <b>I stage ACP Scale<br/>(on completion of five years service)</b>   |  |
| 5. | <b>II stage ACP Scale for Civil Judges<br/>(Senior Division)<br/>(on completion of five years service<br/>in I stage ACP scale):</b> | <b>Rs. 16750-400-19150-450-20500/-</b> |

**Provided that the conferment of benefit by way of ACPs shall not be automatic but on the appraisal of the work and performance of officers by the High Court.]**

25. The pay and scale of the officers appointed at the time of initial recruitment shall be fixed by the Administrator in consultation with the Government of India in this behalf.

**PART VII – GENERAL**

- <sup>17</sup>[26. Appointments to the Service shall not be against any specific post.]
- <sup>18</sup>[27. A Member of the Service may be required to work on any of the posts in the cadre mentioned in the Schedule.]
- <sup>19</sup>[28. Recruitment made to the service by direct recruitment shall be subject to provisions regarding reservation, special representation and other concessions for the Scheduled Castes, Scheduled Tribes and Persons with Disability candidates (suffering from any of the disabilities mentioned in sub-section (1) of Section 34 of the Rights of Persons with Disabilities Act, 2016) and ex-servicemen including Emergency Commissioned Officers and Short Service Commissioned Officers, as provided by law or orders issued by the Central Government from time to time:

Provided that the Persons with Disability candidates should be capable of efficiently discharging their duties as Judicial Officer as per the satisfaction of the Medical Board that may be constituted before or after their names are recommended for appointment.]

29. The administrative control over members of the service including their posting and promotion and the grant of leave <sup>20</sup>[shall vest] in the High Court, but nothing in this rule shall be construed as taking away from any such person any right of appeal which he may have under the law regulating the conditions of his service or as authorizing the High Court to deal with him otherwise than in accordance with the conditions of his service prescribed under such law.
30. Candidates, other than those appointed at the initial recruitment, shall on selection undergo a test for medical fitness before appointment and shall pass during the period of probation such departmental examinations as may be prescribed.
31. Every member of the service unless he has already done so, shall be required to take the oath of allegiance to India and to the Constitution of India as by law established.

<sup>17</sup> Rule 26 substituted vide Govt. of NCT of Delhi's Notification No. F.6/15/85-Judl/ Vol.1/Suptlaw/1915-1918 dated 7.10.2008.

<sup>18</sup> Rule 27 substituted vide Govt. of NCT of Delhi's Notification No. F.6/15/85-Judl/ Vol.1/Suptlaw/1915-1918 dated 7.10.2008.

<sup>19</sup> Rule 28 substituted vide Govt. of NCT of Delhi's Notification No. F.6/13/2018- Judl./Suptlaw/834-838 dated 03.05.2019.

<sup>20</sup> In Rule 29 the words "shall be vested" replaced vide Govt. of NCT of Delhi's Notification No. F.6/15/85-Judl/ Vol.1/Suptlaw/1915-1918 dated 7.10.2008.

### AGE OF SUPERANNUATION

<sup>21</sup>[31A. A member of the service shall retire from service in the afternoon of the last day of the month in which he attains the age of sixty years.

Provided that the High Court shall assess and evaluate the service record of a member of the service for his continued utility well within the time before he attains the age of 58 years by following the procedure for compulsory retirement under the service rules applicable to him before he is allowed to continue beyond the age of fifty-eight years.

Provided further that an existing member of the service may exercise his option in writing before he attains the age of fifty-seven years to retire at the age of fifty-eight years.]

32. **REGULATIONS:** The Administrator may in consultation with the High Court make regulations not inconsistent with these rules, to provide for all matters for which provision is necessary or expedient for the purpose of giving effect to these rules.
33. **RESIDUARY MATTERS:** In respect of all such matters regarding the conditions of service for which no provision or insufficient provision has been made in these rules, the rules or orders, for the time being in force, and applicable to Government Servants holding corresponding posts in connection with the affairs of the Union of India shall regulate the conditions of such service.
34. **INTERPRETATION:** If any question arises as to the interpretation of these rules, the same shall be decided by the Administrator in consultation with the High Court.
35. On the commencement of these rules and until persons are appointed to hold cadre posts in accordance with the provisions of these rules, such posts may continue to be held by officers appointed thereto on deputation either before or after the commencement of these rules as if these rules have not come into force.

### <sup>22</sup>[ **SCHEDULE** (under rule 4)

1	Civil Judges (Senior Division) (25% of cadre strength)	
	This will include –	
	(i) Senior Civil Judge-cum-Rent Controllers	11
	(ii) Additional Senior Civil Judges-cum-Judges Small Cause Courts-cum-Guardian Judges	11
	(iii) Chief Metropolitan Magistrates	12
	(iv) Additional Chief Metropolitan Magistrates	15
	(v) Additional Rent Controllers	11
	(vi) Administrative Civil Judges	11
	(vii) or any other officer who may be designated as Civil Judge (Senior Division)	50
	Sub Total	121
2	Civil Judges (Junior Division)	361
	This will include Civil Judges/Metropolitan Magistrates.	
	Total	482

<sup>21</sup> Rule 31A inserted vide Govt. of NCT of Delhi's Notification No.F.6/15/85-Judl.(Vol.I), dated 01.01.1996.

<sup>22</sup> Substituted vide Govt. of NCT of Delhi's Notification No. F.6/15/85-Judl/ Vol.I/Suptlaw/1915-1918 dated 7.10.2008 and further substituted vide Govt. of NCT of Delhi's Notification No. F.6/15/85-Judl./Vol.I/ Suptlaw/163-167 dated 15.02.2013 and further substituted vide Govt. of NCT of Delhi's Notification No. F.6/15/85-Judl./Vol.I/ Suptlaw/2054-2058 dated 11.10.2019 and further substituted vide Govt. of NCT of Delhi's Notification No. No.F.6/15/85-Judl./Vol.I/Suptlaw/80-85 dated 20.01.2022.

### Syllabus and Scheme for conduct of the Examination

Delhi Judicial Service Examination will be held in two successive stages:-

- (i) Delhi Judicial Service Preliminary Examination (Objective type with 25% negative marking) for selection for the Mains Examination (Written), and
- (ii) Delhi Judicial Service Mains Examination (Written) for selection of candidates for calling for Viva-Voce.

#### A. PRELIMINARY EXAMINATION

1. The Preliminary Examination will be a screening test of qualifying nature and will consist of one paper of multiple choice questions carrying maximum of 200 marks. In the preliminary examination questions on general legal knowledge and aptitude of the candidate, candidate's power of expression, flair in English, knowledge of objective type legal problems and their solutions covering The Constitution of India; The Code of Civil Procedure, 1908; The Code of Criminal Procedure, 1973; The Indian Penal Code; The Indian Contract Act, 1872; The Limited Liability Partnership Act, 2008; The Arbitration and Conciliation Act, 1996; The Indian Evidence Act, 1872; The Specific Relief Act, 1963; The Limitation Act, 1963; The Protection of Children from Sexual Offences Act, 2012 and The Commercial Courts Act, 2015 will be included.
2. Minimum qualifying marks in the preliminary examination shall be 60% for general category and 55% for reserved categories, i.e., Scheduled Castes, Scheduled Tribes and eligible categories of Persons with Disabilities as specified for this Service. However, the number of candidates to be admitted to the Mains Examination (Written) will not be more than ten times the total number of vacancies of each category advertised.

Provided that in case a candidate(s) secures marks equal to the marks secured by the last candidate shortlisted for Mains Examination (Written), then all such candidate(s) who have secured marks equal to the marks secured by the last candidate shortlisted for Mains Examination (Written), shall also be shortlisted for the Mains Examination (Written) irrespective of the fact that by including such candidate(s), the number of candidates shortlisted for Mains Examination (Written) exceeds the prescribed limit of ten times the number of vacancies in each category advertised.

3. The marks obtained in the preliminary examination by the candidates who are declared qualified for admission to the Mains Examination (Written) will not be counted for determining their final order of merit.

#### B. Mains Examination (Written)

The Mains Examination (Written) will include the following subjects (each subject to carry the number of marks shown against it):

Sl.No.	Subjects	Max. Marks
1.	General Legal Knowledge & Language	250
2.	Civil Law I	200
3.	Civil Law II	200
4.	Criminal Law	200

<sup>23</sup> Amended vide Govt. of NCT of Delhi's Notification No. F.6/18/08-Judl./Suptlaw/2315-19 dated 15.12.2008 and further substituted vide Govt. of NCT of Delhi's Notification No. F.6/15/2021-Judl./Suptlaw/358-362 dated 09.02.2022.

## 1. GENERAL LEGAL KNOWLEDGE AND LANGUAGE

This paper shall comprise of two Sections:-

**Section I : General Legal Knowledge:-** This is to test the candidate's knowledge of current legal affairs etc. **(100 Marks)**.

**Section II: Language (Essay, Translation and Precis Writing):-** This is to test the candidate's knowledge and power of expression in English. Credit will be given both for substance and expression. Conversely deduction will be made for bad expression, faults of grammar and misuse of words etc. There will be two passages for translations one in English which will be required to be translated into Hindi (in Devnagri Script) and the second passage in Hindi (in Devnagri Script) shall be required to be translated into English. **(150 Marks)**

### 2. Civil Law-I

The Indian Contract Act, 1872; The Sale of Goods Act, 1930; The Transfer of Property Act, 1882; The Specific Relief Act, 1963; Hindu Law; Mohammedan Law; The Delhi Rent Control Act, 1958; Law of Torts; The New Delhi Municipal Council Act, 1994; The Delhi Municipal Corporation Act, 1957 and The Commercial Courts Act, 2015. **(200 Marks)**

### 3. Civil Law-II

The Code of Civil Procedure, 1908; The Indian Evidence Act, 1872; The Limitation Act, 1963; The Registration Act, 1908; The Arbitration and Conciliation Act, 1996; The Trade Marks Act, 1999 and The Copyright Act, 1957. **(200 Marks)**

### 4. Criminal Law

The Code of Criminal Procedure, 1973; The Indian Penal Code; The Indian Evidence Act, 1872; The Protection of Women from Domestic Violence Act, 2005; The Negotiable Instruments Act, 1881; The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 and The Juvenile Justice (Care and Protection of Children) Act, 2015. **(200 Marks)**

## C. VIVA-VOCE

1. Viva-Voce will carry 150 marks. Candidates of general category must secure minimum 40% marks in each written paper and 50% marks in the aggregate and candidates of reserved categories, i.e., Scheduled Castes, Scheduled Tribes and eligible categories of Persons with Disabilities as specified for this Service must secure minimum 35% marks in each written paper and 45% marks in the aggregate in Mains Examination (Written) to be eligible for being called for Viva Voce.

Provided that the candidates shortlisted for viva voce shall not exceed three times the number of vacancies in each category advertised. In case, there is a candidate(s) who has/have secured marks equal to the marks secured by the last candidate shortlisted for viva voce, then all such candidate(s) who have secured marks equal to the marks secured by the last candidate shortlisted for viva voce, shall also be shortlisted for the viva voce irrespective of the fact that by including such candidate(s), the number of candidates shortlisted for viva voce exceeds the prescribed limit of three times the number of vacancies in each category advertised.

2. Candidates of general category must secure minimum 50% marks and candidates of reserved categories, i.e., Scheduled Castes, Scheduled Tribes and eligible categories of

Persons with Disabilities as specified for this Service must secure minimum 45% marks in viva-voce to be eligible for being recommended for appointment to the service.

3. The marks obtained in the viva voce will be added to the marks obtained in the Mains Examination (Written) and the candidate's position will depend on the aggregate of both.

**D. GENERAL**

1. In addition to the syllabus mentioned in the Appendix to the Rules, the High Court may include any other Act(s)/law(s) in the Preliminary and/or Mains Examination (Written), as may be specified by it from time to time.
2. Fee may be charged from the candidates as specified by the High Court from time to time.
3. There shall be no re-evaluation of answer sheets in respect of Preliminary Examination and Mains Examination (Written). No request for re-evaluation of answer sheets shall be entertained and the same shall be liable to be rejected without any notice to the candidates.
4. Rounding-off of marks at any stage of the examination shall not be permissible. No request for rounding-off of marks at any stage shall be entertained and the same shall be liable to be rejected without any notice to the candidates.
5. The candidature of candidates found using unfair means of any nature by exercising or attempting to influence the result of the examination at any stage of the Examination, i.e., Preliminary Examination, Mains Examination (Written) or Viva Voce, shall be summarily rejected without any further notice to the candidates.

Moreover, such candidate shall be debarred from the future Examination for such a period as may be decided by the High Court, which shall ordinarily be not less than three years.

6. All Examination material including OMR answer sheets relating to Preliminary Examination, answer sheets of Mains Examination (Written), award sheets of viva voce, etc. in relation to each recruitment examination for Delhi Judicial Service will be destroyed one year after the declaration of the final result. However, if any litigation pertaining to any examination is pending before any Court, and the question / issue involved in the <sup>24</sup>[*is*] touches upon the answer sheets of the candidate (s) i.e. totaling, evaluation, re-evaluation, etc., the Registry shall preserve such answer sheets before initiating the process of destruction in terms of the above decision.]

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<sup>24</sup> The word “/is” substituted vide Govt. of NCT of Delhi’s Corrigendum No. F.6/15/2021-Judl./Suptlaw/382-388 dated 11.02.2022.